

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL NO: 1248 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 08-01-2024 in W.P No. 434 of 2024 on the file of the High Court.

Between:

Moola Bugga Ramulu, S/o. Moola Gopaiah. Aged about 81 Years, Occ. Agriculture. R/o. Koheda Village. (now Abdullapurmet Mandal). Ranga Reddy District.

Rep. by his GPA Holders

1. Parigi Raghavendhar Reddy. S/o. Parigi Narotham Reddy. Aged 41 years, R/o. H.No. 1-61, near Temple, Rangareddyguda, Mahabubnagar District - 509202.

2. Boddu Venkateswara Reddy, S/o. B. Thirupathi Reddy, Aged 40 years, R/o. H.No. 8-8-610, Plot No. 36, Srinivas Nagar Colony, near Green Bawarchi, Karmanghat, Ranga Reddy District - 500079.

...APPELLANTS

AND

1. Nawab Mohammed Jameeluddin Khan, S/o. Late Nawab Mohammed Kabeeruddin Khan, Aged about 66 Years, Occ. Business, R/o. H. No. 18-8-450/39, Akber Nagar, Edi Bazar. Charminar, Hyderabad.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary. Revenue Department. Secretariat. Hyderabad

3. The District Collector, R.R. District at Ibrahimpatnam.

4. The Tahsildar and Joint Sub-Registrar, Abdullapurmet Mandal, R.R.District,

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed by the Learned Single Judge, His Lordship Hon'ble Mr. Justice B. Vijayasen Reddy dated 08.01.2024 in W.P. No. 434/2024 on the file of this Hon'ble Court.

Counsel for the Appellants: SRI SRIKANTH SUTARI

Counsel for the Respondent No.1: SRI GOLI VIPLAV REDDY

**Counsel for the Respondent No.2 to 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1248 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Srikanth Sutari, learned counsel for the appellant.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.2 to 4.

2. This intra court appeal has been filed against the order dated 08.01.2024 passed by the learned Single Judge in W.P.No.434 of 2024.

3. Admittedly, the appellant is not a party to the aforesaid proceedings.

4. In view of the law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹, the appellant has the remedy of review available before the learned Single Judge.

¹ AIR 1963 SC 1909

5. Therefore, the writ appeal is disposed of with the liberty to the appellant to take recourse to such remedy as may be available to him in law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-B.SATYAVATHI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, The State of Telangana, Secretariat. Hyderabad
2. The District Collector, R.R. District at Ibrahimpatnam.
3. The Tahsildar and Joint Sub-Registrar, Abdullapurmet Mandal, R.R.District,
4. One CC to SRI SRIKANTH SUTARI, Advocate [OPUC]
5. One CC to SRI GOLI VIPLAV REDDY, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies
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BSK



HIGH COURT

DATED:05/11/2024

JUDGMENT

WA.No.1248 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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